

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR

O.A.160/93

Nathooji Yeshwantrao Pantawane .. Applicant

-versus-

Indian Air Force .. Respondent

Coram: Hon'ble Shri Justice M.S.Deshpande
Vice Chairman.

Hon'ble Ms.Usha Savara, Member(A)

Appearances:

1. Mr.M.K.Deshpande
Advocate for the
Applicant.
2. Mr.R.S.Sundaram
Counsel for the
Respondent.

ORAL JUDGMENT:
[Per M.S.Deshpande, VC]

Date: 6-9-93

The applicant has filed an application for condonation of delay. Delay condoned.

2. The only question is whether by letter at Annexure -9 the applicant had sought discharge on medical ground or it was letter of resignation. The letter was treated as resignation and was accepted by ~~Annexure~~
letter d.t. 26-5-78(Annexure-10)

3. It is apparent that the applicant could not have asked for voluntary retirement which required twenty years of service as he had put in only 12 years of service. The letter could be construed only as letter of resignation which is correctly accepted by the respondents, There is no merit in the application. It is dismissed.

Usha Savara
(USHA SAVARA)
M(A)

M.S. Deshpande
(M.S. DESHPANDE)
VC